

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN CIRCUIT BENCH: DEHRADUN**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 5763/DEL.2015 (A.Y 2011-12)
(THROUGH VIDEO CONFERENCING)**

Udham Singh Nagar District Cooperative Bank Ltd. Kashipur Bypass, Rudrapur, Udham Singh Nagar, Uttrakhand AAATU2006Q (APPELLANT)	Vs	ACIT Khurana Compound Nainital Road Haldwani (RESPONDENT)
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Appellant by	None
Respondent by	Sh. N. C. Upadhyaya, CIT DR

Date of Hearing	23.08.2021
Date of Pronouncement	23.08.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 24/08/2015 passed by CIT(A)-Haldwani for Assessment Year 2011-12.

2. Before us, the Ld. DR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax “Vivad se Vishwas Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 06/04/2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not

ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the assessee is dismissed.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court in presence of Ld. DR on 23rd Day of August, 2021.

**Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 23 /08/2021
R. Naheed

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI